

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

222. CP/191(MB)2021

IN THE MATTER OF

Pramaask Conglobe Private Limited
VS
The Registrar Of Companies

... Petitioner

... Respondent

Section 252(1) of Companies Act, 2013

Order Delivered on 08.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Adjourned to **26.06.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/